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also include proposals to meet the requirements of Madhya Pradesh.

Joint Venture by IOC, GAIL and ONGC

3909. SHRI RAMDAS AGARWAL: SHRI SATISH AGARWAL:

Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has bleen drawn to the, newsitem published in the Financial Express, New Delhi dated the 14th August, 1996 captioned "IOC, Oil Majors join hands for 10-bn. Liquified Natural Gas project";

(b) if so, the details thereof, indicating the rationale behind the joint venture and how IOC, GAIL and ONGC would contribute in expertise in the multi-faceted project; and

(c) how foreign partners would be selected indicating financial commitments, annual production capacity of L.N.G. and whether any feasibility Report is ready in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SH. T.R. BAALU): (a) Yes, Sir.

(b) and (c) GAIL has identified Ennore and Mangalore as possible locations for LNG import terminals and has proposed setting up terminals with the initial capacity of 2.5 million metric tonnes per annum each. GAIL has also proposed the formation of a joint venture company with IOC and ONGC as major partners to make use of IOC's experience in international trade and ONGC's expertise in gas field developments etc. Foreign partners would be selected through a transparent process based on the price of LNG and other terms and conditions offered. The feasibility study for the LNG terminals is yet to be taken up.

Updating of Land Records

3910. SHRI RAHASBIHARI BARIK: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the target fixed by Government for updating the land records by the end of Eighth five year Plan;

(b) the State-wise proposals as on date;

(c) the year by which the land records in the country are expected to be updated; and

(d) the steps taken to expedite the programme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS & EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA): (a) the Government of India cannot and, hence, have not fixed any target for updating the land records by the end of 8th Five Year Plan. The updation of land records comes under exclusive legal and administrative jurisdiction of the State Government.

(b) Question does not arise.

(c) Updation of land records is a continuous process. As per the respective State laws, field level revenue officials at various stages, arc empowered to update land records by incorporating the changes in ownership through sale, gift etc., through mutation in accordance with law

of succession and also by changing the revenue settlement map, as and when necessary or when periodical revisional settlements are taken up and when the scheme of consolidation of agricultural holdings is implemented by the concerned authorities. Not only the ownership but also the records pertaining to rights of the users of the land under certain terms of lease, tenancy or shareholdings do also form the process of updation of land recordes, for the aforesaid reasons, the process of updation shall always remain as a continuous process.

(d) This Ministry, however, through Centrally Sponsored Schemes of (i) Strengthening of Revenue Administration and Updation of Land Records and

(ii) Computerisation of Land Records. provides financial assistance to the State Governments to modernise the revenue machinery, upkeeping/preservation of land records, expediting consolidation operation/survey settlement operation and also to computerise the available existing land records as well as to improve the delivery system of essential services including issuance of Kisan Pass Book at subsidized cost to small and marginal fanners and for similar other activities which may help updating, use and efficient maintenance of land records in the country. During the 8th Plan, under the first and second schemes, Rs. 79.92 crores and Rs. 39.76 crores respectively have been released as Central share to the States.

Pump Houses for Disposal of Sewage Water in Delhi

3911. SHRI RAM NATH KOVIND: DR. RANBIR SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether pump houses for disposal of sewage water have been constructed at different places of Delhi;

(b) if so, their locations and the amount spent for their construction;

(c) whether a similar pump house was constructed in Shalimar Bagh;

(d) if so, the pockets connected with this pump house;

(e) whether it is a fact that a large number of colonies have not been connected with this pump house, causing inconvenience to the residents; and

(f) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT (DR. U. VENKATES-WARLU): (a) Yes Sir.

(b) and (c) Delhi Water Supply & Sewage Disposal Undertaking has re-

ported that two sewage pumping stations have been set up during the last two years. The details are as below:—

- (i) Jagriti Sewage Pumping Station Vikas Marg, in March, 1995 at a total cost of Rs. 105.00 lakhs.
- (ii) Shalimar sewage Pumping Station near pocket U & V Shalimar Bagh in October, 1994 at a total cost of Rs. 442.00 lakhs.

(d) All pockets of Block 'A' and 'B' and pocket C, A & C, B of Shalimar Bagh have been connected with Shalimar Sewage Pumping Station near U & V Block, Shalimar Bagh.

(e) and (0 Delhi Water Supply & Sewage Disposal Undertaking has reported that the Shalimar Sewage Pumping Station has been connected with all the blocks in the area for which it was constructed.

After commissioning of this sewage pumping station, the peripheral sewer in this area which had been laid by Delhi Development Authority was found to be settled at one place which has already been replaced. Subsequently, one sewer was again found settled at two additional places. Tenders for repairing/replacing the same had already been invited by Delhi Water Supply and Sewage Disposal Undertaking.

-Gas and Oil Output in Tamil Nadu

3912. SHRI S. NIRAIKULATHAN: Will the PRIME MINISTER be pleased to state:

(a) what are the places where gas and oil have been struck in Tamil Nadu, so far;

(b) what is the out-put of gas and oil in these areas; area-wise; and

(c) whether Government propose to set up any petroleum/gas related or byproduct industry in Tamil Nadu?